

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2884**  
(TO BE ANSWERED ON 02.08.2017)

**PENDING CASES WITH CVC**

**2884. SHRI VIJAY KUMAR HANSDAK:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether many cases are still pending for investigation as on date in CVC;
- (b) if so, the details thereof;
- (c) the reasons for pendency of cases for investigation; and
- (d) the reaction of the Government on the pendency for more than one year?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)to(d): As on 30.06.2017, 1962 complaints alleging various misconducts are under enquiry relating to public servants under the jurisdiction of the Central Vigilance Commission (CVC). Investigation into complaints is an ongoing process and the Commission regularly monitors the pendency with the Chief Vigilance Officers to ensure time-bound completion of the same. The delays are on account of multitude of reasons such as lack of adequate officers in certain offices, complexity of investigations, time taken to follow the laid down procedure, non-cooperation of the suspect officers etc.

In terms of Section 8(2) read with 8(1)(d) of CVC Act, 2003, the Commission can inquire or cause an inquiry or investigation to be made into any complaint against certain categories of officials specified wherein it is alleged that the official has committed offences under Prevention of Corruption Act, 1988. Generally, complaints containing specific allegations of corruption / vigilance overtone are referred by the Commission to the Chief Vigilance Officers of the administrative Ministries / Departments concerned for Inquiry & Report. In an exceptional case, the Commission orders direct inquiry by a team of officers.

The inquiries into various complaints are being pursued as per the laid down procedures and rules.

\*\*\*\*\*